THE PUNJAB COPYING FEES ACT, 1936.

PUNJAB ACT No. V OF 1936.

[Received the assent of His Excellency the Governor on the 4th November, 1936, and that of His Excellency the Viceroy and Governor-General on the 24th November, 1936, and was first published in the Punjab Gazette, Extraordinary, of the 27th November, 1936.]

1	2	3	4
Year	No.	Short title	Whether repealed or otherwise affected by legislation
1936	v	The Punjab Copying Fees Act, 1936	Amended in part, Adaptation of Laws Order, 1950 Amended in part, Adaptation of Laws (Third Amendment) Order, 1951 Extended to the areas which, immediately before the 1st Novemeber, 1956, were comprised in the State of Patiala and East Punjab States Union by Punjab Act No. 18 of 1962 ² . Amended by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968

An Act to facilitate the recovery of fees payable for copies made or supplied of records in offices under the control of Revenue, Judicial and other officers of Government.

Whereas it is expedient to facilitate the recovery of Preamble. fees payable for copies made or supplied of records kept in offices under the control of Revenue, Judicial and other officers of Government, in ³[Punjab], and whereas the previous sanction of the Governor-General, required under sub-section (3) of section 80-A of the Government of India Act, has been obtained. It is hereby enacted as follows:—

1. (1) This Act may be called the Punjab Copying Fees Act, 1936.

Short title, extent and commencement.

¹For Statement of Objects and Reasons, see the Punjab Gazette (Extraordinary), 1936, pages 67-68; and for Proceedings in Council, see the Punjab Legislative Council Debates, Volume XXIX, pages 180–182.

²For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1962, Page 568.

³Substituted for the words "East Punjab" by the Adaptation of Laws (Third Amendment) Order, 1951.

- (2) It extends to [Union Territory of Chandigarh].
- (3) It shall come into force on such date², as the ⁸[Central Government] may by notification appoint in this behalf.

Definitions.

2. In this Act "record" includes any portion of a record and any document, plan, map or other paper attach, ed thereto or forming part of the record of any suit or appeal, enquiry or trial or other proceeding in any Court or office.

Mode of recovery of fees.

3. When any copy of any record has been made at the request of any applicant or his agent and such applicant or his agent has refused to accept delivery of the same or when any copy has been supplied to any such applicant or his agent, and the fee or any portion of the fee leviable for the supply of such copy remains unpaid the said fee or portion thereof may be recovered from the applicant as if it were an arrear of land revenue

Provided that a pleader presenting such an application on behalf of a client will not be held personally responsible where the application bears the signature or thumb-impression of such client.

¹Substituted for the word "Punjab" by the Punjab Reorganisaion (Chandigath) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

²The Act came into force on 2nd January, 1937,— vide Punjab Government Notification No. 6133-A, dated 19th December, 1966.

³Substituted for the words "State Government" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrect Subjects) Order, 1968.